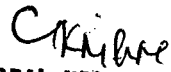


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP. No. 421/94 199

Minna Lal Versus 1209

Date of Order	Orders
2.8.96	None present for the applicant Manish Bhandari - Counsel for respondents The learned Counsel for the respondents is directed to show the rule or the provision under which the recovery is being made from the applicant. May be listed for hearing on 7.8.96.  (O. P. Sharma) Administrative Member  (GOPAL KRISHNA) VICE CHAIRMAN
7-8-1996	None present for the parties None was present for the applicant even on the preceding date. The O.A. is dismissed in default for non-prosecution on part of the applicant. Interim direction issued on 7-9-94 stands vacated.  (O. P. SHARMA) Administrative Member  (GOPAL KRISHNA) Vice Chairman (J) Central Administrative Tribunal Jaipur Bench, JAIPUR Certified That No Further Action is Required To Be Taken & The Case is Fit For Consignment To Record.  Dealing / sst. Record Section Officer Digit. No. <u>145/96</u> Keeper (Judicial)

Recd.
sfk
19/8/96
CM Bhandari
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applicant.
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dt. 20.8.96